

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).29281-29282/2019

(Arising out of impugned final judgment and order dated 20-11-2019 in SPLA No.372/2019 20-11-2019 in SPLA No.373/2019 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

BANWARI LAL KANCHAL

Petitioner(s)

VERSUS

LAXMI NARAIN AGARWAL & ORS.

Respondent(s)

(With applns for appropriate orders/directions)

Date : 04-04-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO

HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. Arunabh Choudhary, Sr. Adv.
Ms. Diksha Rai, AOR
Mr. Ankit Agarwal, Adv.
Mr. Prateek Bhardwaj, Adv.

For Respondent(s) Mr. Gopal Sankarnarayanan, Sr. Adv.
Mr. Purushottam Sharma Tripathi, AOR
Mr. Ravi Chandra Prakash, Adv.
Mr. L. Nidhiram Sharma, Adv.
Mr. Mukesh Kumar Singh, Adv.
Ms. Vany Vyas, Adv.
Mr. Vijay Pratap Singh, Adv.

Mr. Bhakti Vardhan Singh, AOR

Mr. Abhinav Gupta, Adv.
Mr. Harsh Jain, Adv.
Mr. Yogit Kamat, Adv.
Mr. Pankaj Singh, Adv.
Mr. Satpal Singh, AOR

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel for the parties agree that the matters can be heard during summer vacations.

List the matters along with connected matters, if any, in the 2nd batch of ensuing summer vacations, 2022.

(Geeta Ahuja)
Court Master

(Anand Prakash)
Court Master